

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 3676/2015

New Delhi, this the 13th day of October, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Rajender Kumar Makkar, Aged 57 years,
S/o Late Shri Mansa Ram,
Accounts Assistant,
O/o Traffic Accounts Office,
Northern Railway, State Entry Road,
New Delhi.

Residential Address:

A-1/1, Guru Nanak Gali,
Maujpur, Delhi-110053. .. Applicant

(By Advocate : Shri G.D. Bhandari)

Versus

Union of India, through

1. The General Manager,
Northern Railway,
Baroda House, New Delhi.
2. The F.A. & C.A.O.,
Northern Railway,
Baroda House,
New Delhi.
3. Dy. C.A.O. (T),
Traffic Accounts Office,
Northern Railway,
State Entry Road,
New Delhi. .. Respondents

(By Advocate : Shri Shailendra Tiwary)

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

Heard both the sides.

2. Learned counsel for the applicant submits that after the O.A. is filed, the respondents have withdrawn the impugned orders and passed fresh orders granting the relief claimed in the O.A.
3. The learned counsel for the respondents produced an order dated 01.03.2017, wherein they have granted the relief to the applicant by stating that the consequential dues will be paid shortly. The learned counsel also produced a Calculation Sheet, whereby they have calculated the amount payable to the applicant and, accordingly, seeks short time to release the said payments.
4. In the circumstances, the O.A. is disposed of by directing the respondents to release the dues payable to the applicant, within six weeks from the date of receipt of a copy of this order. No order as to costs.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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